

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:1973

ANSWERED ON:05.12.2012

IMPLEMENTATION OF CIC ORDER

Bali Ram Dr. ;Ganpatrao Shri Jadhav Prataprao;Vasava Shri Mansukhbhai D.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the orders of Central Information Commission (CIC) are binding and mandatory to be implemented by his Ministry and the Public Sector Undertakings (PSUs) under his Ministry;
- (b) if so, the details thereof and the reasons for not implementing the orders of CIC No. 3297/IC (a)/2008 F. No. CIC/MA/C/2008/00374 dt. 18.09.2008 by the Ministry and the PSUs particularly Bharat Sanchar Nigam limited;
- (c) the action taken by his Ministry for implementation of CIC orders by the various departments and PSUs under his Ministry;
- (d) the time by which these orders are likely to be implemented; and
- (e) the action taken by the Ministry against the officers responsible for delay?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIN DEORA)

- (a) Yes, Madam. As per clause 19(7) under Chapter V of the Right to Information Act 2005, the decision of the Central Information Commission are binding.
- (b) CIC vide its decision No.3297/IC(a)/2008 dated September 18, 2008 advised the complaint to approach the parent Ministry, but no representation has been received from the Complainant.
- (c) to (e) CIC orders/decisions are implemented within the time frame, if any, prescribed by CIC in the order/decision itself. If any public authority is of the view that an order of the Commission is not in consonance with the provisions of the RTI Act, it may approach the High Court by way of a Writ Petition.